

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-II
(through web-based video conferencing platform)**

**Item 10
CP (IB) No. 214/Chd/Hry/2022
Under Section 9, IBC 2016**

In the matter of:-

Vardhman Yarns & Threads LtdPetitioner/Operational Creditor

Vs.

Orient Craft Ltd.Respondent/Corporate Debtor

Present through Video Conferencing :

Mr. Atul V. Sood with Mr. Prashant Gupta, Advocates for the petitioner-operational creditor.

Mr. Raghav Kakkar, Advocate for the respondent-corporate debtor.

Heard the submissions made by the counsel for the operational creditor.

The counsel for the operational creditor has submitted that he would like to conduct the matter and counsel for the corporate debtor is therefore, directed to file reply within three weeks. Counsel for corporate debtor is directed to provide an advance copy of his reply to the counsel for the operational creditor and counsel for the operational creditor may file rejoinder before the next date of hearing so that on the next date of hearing, the matter will be taken up for arguments. It is made clear to the corporate debtor/his counsel that no further extension of time for filing the reply will be given, if reply is not filed then the opportunity afforded for filing the same will be closed and the matter will be proceeded further. Post this matter to 18.12.2023.

Sd/-

(Umesh Kumar Shukla)
Member (Technical)

Sd/-

(Dr. P.S.N. Prasad)
Member (Judicial)

November 09, 2023

Vriti